

(Signature)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A.No.637/90

New Delhi, this the 7th July 1994

HON'BLE SHRI C.J.ROY, MEMBER (J)

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (A)

1. Shri Bhagat Singh  
s/o Shri R.S.Rawat,  
Daily Wage Worker,  
Dept.t.of Personnel & Training,  
Staff Selection Commission,  
CGO Complex, Lodi Road, N.Delhi.
2. Shri Satyandra Singh  
s/o Shri Jagat Singh  
Daily Wage Worker,  
Staff Selection Commission,  
New Delhi.
3. Shri Bhagwan Singh  
s/o Shri Jagdish Ram  
Daily Wage Worker  
Staff Selection Commission  
New Delhi.
4. Shri Amit Kumar Sinha  
s/o Shri Yasudev Parsad,  
Daily Wage Worker  
Staff Selection Commission,  
New Delhi.
5. Shri Surender Kumar  
s/o Shri Kanwar Singh,  
Daily Wage Worker,  
Staff Selection Commission  
New Delhi.
6. Shri Sanjeeve Kumar  
s/o Shri Mohan Lal  
Daily Wage Worker,  
Staff Selection Commission  
New Delhi.
7. Shri Balkar Singh  
s/o Shri Rattan Singh  
Daily Wage Worker  
Staff Selection Commission,  
New Delhi.  
(By Shri E.X.Joseph, Advocate)

..Applicants

Vs.

1. Union of India, through:  
Secretary to Govt.of India,  
Dept.t.of Personnel & Training,  
North Block, New Delhi.

2. The Chairman,  
Staff Selection Commission,  
Lodhi Road, New Delhi.

..Respondents

(By Shri N.S.Mehta, Advocate)

ORDER (ORAL)

HON'BLE SHRI C.J.ROY, MEMBER (J)

In this case the applicants were working as casual labourers on daily wages with the Respondent No.2. The services of the applicants were dispensed with and they have come with a grievance that their services should have been regularised since they had rendered continuous service without any break as daily wage workers.

2. It is admitted by the learned counsel of the respondents that a scheme has already been framed with reference to the particular subject and if the applicants qualify within the framework of the scheme, they will be considered for the benefits as conferred in accordance with the scheme.

3. We choose to dispose of this O.A. and direct the respondents to consider the case of the applicants and if the applicants are entitled to benefit in the terms and conditions of the scheme, they may be given all the benefits in accordance with the scheme. With this direction the case is disposed of as the other points raised are not relevant. This order may be implemented and the applicants may be suitably advised within three months from the date of issue. No costs.

*P. T. Thiru*  
(P.T. THIRUVENGADAM)  
Member (A)

*C. J. Roy*  
(C.J. ROY)  
Member (J)

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